

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. Estt. (RJS)/86/2013/

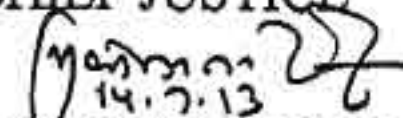
Dated : 14.07.2013

WHEREAS, disciplinary proceedings under Rule 16 of the Rajasthan Civil Services (Classification, Control and Appeal) Rules, 1958 is under contemplation against Shri Vinod Kumar Gupta, an officer in Civil Judge Cadre, presently posted as Civil Judge (Jr. Div.) & Judicial Magistrate, Ghatol (District-Banswara)..

NOW, THEREFORE, Hon'ble the Chief Justice, in exercise of powers conferred by Rule 13 of the Rajasthan Civil Services (Classification, Control and Appeal) Rules, 1958 read with Full Court Resolution dated October 30, 1971 hereby places said Shri Vinod Kumar Gupta under suspension with immediate effect.

During the period of suspension, Shri Vinod Kumar Gupta, Civil Judge (Jr. Div.) & Judicial Magistrate, Ghatol shall be paid subsistence allowance as per Rules and his headquarter during the period of suspension will be at Banswara.

BY ORDER OF HON'BLE THE
CHIEF JUSTICE


14.7.13
REGISTRAR GENERAL